

ITEM NO.57

COURT NO.11

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21466/2024

[Arising out of impugned final judgment and order dated 11-07-2024 in CRPMD No. 210/2019 passed by the High Court of Judicature at Madras at Madurai]

K. VALARMATHI & ORS.

Petitioner(s)

VERSUS

KUMARESAN

Respondent(s)

IA No. 217610/2024 - EXEMPTION FROM FILING O.T.

IA No. 210486/2024 - EXEMPTION FROM FILING O.T.

IA No. 217608/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 24-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. M Gireesh Kumar, Adv.
Mr. Ankur S. Kulkarni, AOR
Mr. A S Naushad, Adv.
Ms. Puspita Basak, Adv.
Mr. Tarun, Adv.

For Respondent(s) :Mr. R. Baskaran, Sr. Adv.
Mr. S. Raju, Adv.
Mr. Arivazhagan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The High Court in exercise of revisional supervisory jurisdiction under Article 227 has held that original suit filed before the Trial Court has been barred, akin to exercising power under order 7 Rule 11(d) of the Code of Civil Procedure. To consider whether such a course is available in law, we

request Mr. V. Prabhakar, learned Sr. Advocate to assist the court on this point.

2. Let a copy of the special leave petition be sent to Mr. V.Prabhakar, Sr. Advocate.

3. List on 24.03.2025.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)